

ITEM NOS.52 & 54

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 32/2024

VANDEEP SINGH BASRA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.9936/2024-STAY APPLICATION  
IA No. 9936/2024 - STAY APPLICATION)

WITH

W.P.(C) No. 40/2024 (X)

(FOR ADMISSION and IA No.13479/2024-EX-PARTE STAY)

W.P.(C) No. 49/2024 (X)

(FOR ADMISSION and IA No.16774/2024-GRANT OF INTERIM RELIEF)

W.P.(C) No. 71/2024 (X)

(FOR ADMISSION and APPLN. FOR EX PARTE STAY)

Date : 30-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Devadutt Kamat, Sr. Adv.  
Mr. Vishnu Sharma A.S., AOR  
Ms. Purvi Mathur, Adv.  
Mr. Kushagra Sharma, Adv.  
Mr. Anubhav Kumar, Adv.  
Revanta Solanki, Adv.

Ms. Rashmi Nandakumar, AOR

For Respondent(s) Ms. Aishwarya Bhati, ASG  
Mr. G.S. Makker, Adv.

Dr. Manish Singhvi, Sr. Adv.  
Mr. Shubhangi Agarwal, Adv.  
Mr. Apurv S., Adv.  
Mr. Anuj Gupta, Adv.  
Mr. Shailesh Joshi, Adv.  
Mr. D.K. Devesh, AOR

Mr. Chirag M. Shroff, Adv.  
Mr. Dhananjay Kataria, Adv.

Mr. Prashant Kumar Umrao, Adv.

Mr. Kumar Gaurav, Adv.  
Mr. Tom Joseph, Adv.  
Linto K.B., Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Writ Petition(s)(Civil) No(s). 32/2024

1. Insofar as Petitioners No.1, 2 and 3 are concerned they have been selected qua Superspecialty course in the Institute of National Importance (for short, 'INI').

2. Ms. Aishwarya Bhati, learned Additional Solicitor General of India, on instructions, fairly states that insofar as the students who have been selected for INI are concerned they may be permitted to resign and the seats becoming vacant in that event could be included in the mop-up round.

3. In that view of the matter, Respondent No. 2 is directed to permit Petitioners No.1, 2 and 3 to resign from the Institute where they are presently admitted so as to enable them to join for the courses selected in INI.

4. Needless to state that the seats becoming vacant after resignation of Petitioners No.1, 2 and 3 will be added in the mop-up round.

REST OF THE MATTERS

List on 31.01.2024 including W.P.(C) No.32/2024.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)